

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 124
(MP) CP 13 of 2020

Order under Section 213, 241-242 Co. Act, 2013

IN THE MATTER OF:

Dr. Sobhagyamal Jain & Ors

.....Applicant

V/s

Sobhagya Hospital & Research Centre Pvt Ltd & Ors

.....Respondent

Order delivered on ..30/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant

: Learned PCS, Mr. Pratik Tripathi

For the Respondent

: Learned Counsel, Mr. Ravi Pahwa

ORDER

Learned Counsel for Applicant is directed to upload the copy of petition on E-portal within two weeks.

Learned Counsel for Respondent Nos. 6, 12 & 13 accepts notice, undertakes to file reply within four weeks.

None appeared for other Respondents. Learned Counsel states that they have already filed service affidavit.

The service to all the Respondents is complete. One more chance is granted to all Respondents to file reply within four weeks.

List for hearing on 09.11.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Sweta

—SD—
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)